

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) The details of imported cars which were smuggled into the country through legal channels by misrepresenting facts and seized by Directorate of Revenue Intelligence in the recent past are as below:-

(Rs. in crores)		
Year	No. of seized cars.	Value of seized cars.
2008-09	24	09.00
2009-10 (up to Oct, 09)	37	21.04

(c) and (d) Action under the provisions of the Customs Act, 1962 has been initiated against the importers. All Customs field formations including Directorate of Revenue Intelligence have been sensitized and alerted to prevent smuggling of imported cars into the country through legal channels by misrepresenting facts.

Credit to agriculture and allied sector

1255. DR. ABHISHEK MANU SINGHVI: Will the Minister of FINANCE be pleased to state:

(a) whether a target of Rs. 3,25,000 crores has been set in 2009-2010 for credit to agricultural and allied sectors, up from Rs. 2,87,000 crores during 2008-09;

(b) if so, whether a random survey of ten PSU banks has shown that Non Performing Assets (NPAs) of between Rs. 10,000 to Rs. 15,000 crore exist; and

(c) whether any new strategy is being evolved whereby NPAs could be reduced substantially during 2009-10 leaving aside the oft-spoken attitude that banks are striving to contain the level of their gross NPAs within acceptable limits?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) Yes sir. Government of India has set a target of Rs.3,25,000 crore for 2009-10 as against Rs.2,80,000 crores during the year 2008-09 for credit to the agriculture sector.

(b) and (c) The details of bank-wise outstanding advances and Non Performing Assets (NPAs) of Public Sector Banks (PSBs) as at the end of March, 2009 are at given in statement (See below). Government of India and Reserve Bank of India (RBI) have put in place a comprehensive legal and institutional framework for recovery of NPAs, which, *inter-alia*, include prudential norms for provisioning and classification of NPAs, guidelines for prevention of slippages, Corporate Debt Restructuring and other restructuring Scheme, One Time Settlement Schemes, the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 and the Recovery of Debts due to Banks and Financial Institutions (DRT) Act, 1993. The PSBs manage their NPAs and effect recoveries in these accounts in accordance with their recovery policies and RBI guidelines.

As a result of the various measures adopted by the PSBs for recovery of their NPAs, the level of NPAs of PSBs has declined substantially. The gross NPAs of the public sector banks, which were as high as 17.8 per cent at end-March 1997, declined significantly to 2.08 per cent as at end-March 2009. The net NPAs of these banks declined from 9.2 per cent to 0.99 per cent during the same period.

Statement

Bank-wise details of Gross Advances and Gross NPAs of PSBs

in Rs. Crore

Bank Name	March 2009	
	Gross Advances	Gross NPAs
1	2	3
Allahabad Bank	58,956	1,077
Andhra Bank	44,428	368
Bank of Baroda	109,977	1,664
Bank of India	115,354	2,190
Bank of Maharashtra	34,817	798
Canara Bank	135,520	2,139
Central Bank of India	86,053	2,317
Corporation Bank	48,927	559
Dena Bank	28,984	621
IDBI Bank Limited	103,914	1,436
Indian Bank	48,861	426
Indian Overseas Bank	68,479	1,810
Oriental Bank of Commerce	69,065	1,058
Punjab and Sind Bank	24,698	161
Punjab National Bank	156,098	2,767
Syndicate Bank	74,164	1,592
UCO Bank	64,020	1,540
Union Bank of India	98,265	1,923
United Bank of India	35,727	1,020
Vijaya Bank	35,875	699

1	2	3
State Bank of Bikaner and Jaipur	30,088	490
State Bank of Hyderabad	43,938	486
State Bank of India	463,006	15,105
State Bank of Indore	21,747	301
State Bank of Mysore	25,870	368
State Bank of Patiala	43,961	574
State Bank of Saurashtra	0	0
State Bank of Travancore	32,972	549
TOTAL	2,103,763	44,039

*Data Sourced from Off Site returns submitted by banks and covers only domestic operations.

Recapitalisation of public sector banks

1256. SHRIMATI SHOBHANA BHARTIA:

SHRI R.C. SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether the World Bank has recently decided to extend USD 4.3 billion loan to India for some projects including recapitalisation of public sector banks;

(b) if so, the details thereof and the details of projects in which such investments are to be made;

(c) the terms and conditions under which such loans has been extended by World Bank and the manner in which it will be repaid; and

(d) to what extent the projects in which such an investment will be made are likely to be affected?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) to (d) The information is being collected and will be laid on the Table of the House to the extent available.

Level of CPI (industrial labour)

†1257. SHRI SHIVANAND TIWARI:

SHRI RAVI SHANKAR PRASAD:

Will the Minister of FINANCE be pleased to state:

†Original notice of the question was received in Hindi.